WP(C). No.404/2014

BEFORE
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH

15.06.2015

As prayed for by learned counsel for the parties, list this case on 16-07-2015.

JUDGE

S.Rynjah

COMPET. No.7/2013

BEFORE
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH

15.06.2015

As agreed to by learned counsel for the parties, list this case for continuation of hearing on 30-06-2015.

JUDGE

S.Rynjah

CRP. No.29/2014

BEFORE
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH

15.06.2015

As prayed for by learned counsel for the parties, list this case on 03-07-2015.

JUDGE

S.Rynjah

MC[WP(C)] No. 114 of 2015
in WP(C). No.135/2015

BEFORE
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH

15.06.2015

Heard Mr. A.H.Hazarika, learned counsel appearing for the petitioner as well as Mr. N.D.Chullai, learned Sr. GA, appearing for the respondents No. 1 to 5.

Misc. case will be taken up on the next returnable date.

JUDGE

S.Rynjah

RFA. No.1/2013

BEFORE
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH

15.06.2015

As prayed for by learned counsel appearing for the appellant, further 2(two) weeks' time is granted for preparation of additional paperbook.

List this case on 29-06-2015.

JUDGE

S.Rynjah

WP(C). No.49/2014

BEFORE
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH

15.06.2015

List this case on 29-06-2015.

JUDGE

S.Rynjah

WP(C). No.99/2015

BEFORE
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH

15.06.2015

Mr. S.Sen, learned counsel appearing for the University submits at the Bar that some new facts had been mentioned in the reply affidavit, as such, reply to the rejoinder affidavit and also to the affidavit-in-opposition of the stay application are required. Accordingly, he prays for 2(two) weeks' time for taking necessary steps.

Interim order dated 11-05-2015 shall continue till the next date.

List this case on 26-06-2015.

JUDGE

S.Rynjah

WP(C). No.135/2015

BEFORE
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH

15.06.2015

Heard Mr. A.H.Hazarika, learned counsel appearing for the petitioner and also Mr. N.D.Chullai, learned Sr. GA appearing for the respondents No. 1 to 5.

Issue notice returnable 3(three) weeks.

Petitioner is to take steps for service of notice to respondent No.6 by registered post with AD.

List this case on 06-07-2015.

JUDGE

S.Rynjah

WP(C). No.229/2014

BEFORE
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH

15.06.2015

List this case on 29-06-2015.

JUDGE

S.Rynjah

WP(C). No.231/2014

BEFORE
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH

15.06.2015

List this case on 29-06-2015.

JUDGE

S.Rynjah